

**Revision of Salary of Chairman and Members of UPSC**

\*516. SHRI CHARANJIT SINGH WALIA : Will the PRIME MINISTER be pleased to State :

(a) whether the case for revision of the salary of Chairman and Members of Union Public Service Commission was referred to the Fourth Pay Commission;

(b) if not, the reasons therefor;

(c) whether there is any proposal under consideration to revise the salary of the Chairman and Members of Union Public Service Commission;

(d) if so, whether Government are also considering to enhance the pension and other benefits of the Members of the Commission; and

(e) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. CHIDAMBARAM) : (a) No Sir.

(b) The question of salary and allowances of Constitutional functionaries are not referred to the Central Pay Commission.

(c) to (e). The issue of orders revising the salaries of the Chairman and Members of the Union Public Service Commission is under process. The pension and other benefits for the Members of the Commission will be review separately.

**Concessions to Children of Injured IPKF Personnel**

\*517. SHRI H.A. DORA : Will the Minister of DEFENCE be pleased to state :

(a) whether Government propose to extend a package of concessions to the children of Indian Peace Keeping Force personnel killed or injured in Sri Lanka; and

(b) if so, the details thereof ?

THE MINISTER OF DEFENCE (SHRI K.C. PANT): (a) and (b). Government have already announced extension of Liberalised

Pensionary awards and other concessions as applicable to battle casualties, for the families of IPKF men killed or wounded in Sri Lanka. Children of such personnel have been granted educational concessions including complete exemption from tuition and other fees, school bus charges, hostel charges for boarding students and full cost of books and stationery, as well as cost of uniform, where compulsory.

Upto two members of each of the families of Defence Personnel killed in service or invalidated out with over 50% disability attributable to service are given Priority IIA in employment through employment exchanges for Group C and Group D posts.

Dependents i.e. son/daughter/near relative of defence services personnel who die in harness and eligible to be provided with suitable Group 'C' or Group 'D' civil appointments, without registration in employment exchanges, as available in the Record Office/Regimental Centre/Parent Corps or unit/Armed Forces Headquarters and other Defence Establishments, subject to fulfilment of age and educational standards prescribed for the posts.

**Diplomatic Relations with Foreign countries**

\*518. SHRIMATI N. P. JHANSI LAKSHMI : Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) the names of countries with whom India has no diplomatic relations; and

(b) whether Indian passport holders are permitted to visit these countries ?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI K. NATWAR SINGH): (a) India does not have diplomatic relations with Dominican Republic, Haiti, Honduras, Israel, Morocco and Republic of South Africa.

(b) As per Passport Rules, Indian passports are valid for travel to "all countries except Republic of South Africa". In case of South Africa, special endorsements are issued for specific purposes like that of terminal sickness, death etc. of near relatives in South Africa as per the prescribed guidelines.